

operation between India and Nepal was signed in September, 1978. A number of projects were identified for cooperation. The Memorandum of Understanding provided for making arrangements for training of Nepalese entrepreneurs and officials both in Nepal and in India and grants for Project studies and credit for the purchase of capital goods for the development of the Small Scale Industries in Nepal. The most important project identified in the Memorandum of Understanding is the establishment of a mini cement plant in that country, the viability of which is being examined.

Price of control on Pesticides

4885. SHRI N. VENKATARATNAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Bureau of Industrial Costs and Prices was formed by Government to examine the feasibility or otherwise of imposing a statutory price control on pesticides ;

(b) whether any report has been submitted by the Bureau ;

(c) if so, the main recommendations thereof ;

(d) if not, the reasons for delay; and

(e) the steps, if any, taken to obtain the report early as the next agricultural season is due to start shortly ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) to (e) The Bureau of Industrial Costs and Prices examines the cost and prices of those items which the Government may refer and is not confined to pesticides alone. Government have asked the Bureau to study the cost price structure of technical grade pesticides/pesticides formulations. The Bureau is studying the matter and the report has not yet been submitted. The study involves obtaining data from the pesticide industry and subsequent thereto compilation and examination of the data.

Cost Audit of M/s Reliance Textiles Industries Ltd.

4886. SHRI SANT KUMAR MANDAL : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether in view of the phenomenal growth of Reliance Textile Industries Ltd., Bombay and it having declared a gross profit of Rs. 95 crores for 1984, Government have at any stage considered the desirability of ordering a cost-audit of its manufacturing costs to ensure that some of the benefit is passed on to consumers also instead of the entire profits being cornered by the Company ;

(b) if not, the reasons therefor ; and

(c) whether Government propose to consider it now ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) Cost Audit under section 233 B of the Companies Act can be ordered in respect of a company manufacturing a product for which Cost Accounting Record Rules have been prescribed under sub-clause (d) of subsection (1) of section 209 of the Companies Act. M/s Reliance Textile Industries Limited are engaged in the manufacture of the following three major products:

(i) Cotton Textiles

(ii) Polyester Spun Yarn and fabric

(iii) Chemicals.

Cost Audit was ordered in respect of the product viz. 'cotton textiles' for the years ending 31.12.80 and 31.12.82 and the cost audit reports did not disclose high profitability in respect of this product. As regards polyester spun yarn and polyester fabric being manufactured by the company, the maintenance of Cost Accounting Records have been prescribed w.e.f. 8th December, 1984 by an amendment to the Cost Accounting Records (Cotton Textiles) Rules. Since one com-

plete year has not elapsed after the notification of the amendment, cost audit cannot be ordered at present in respect of these products. As regards, manufacture of chemicals, these products have not been covered by Cost Accounting Record Rules under section 209(1) (d) of the Companies Act and so cost audit cannot be ordered.

District Industries Centres in Tribal Regions

4887. SHRI GIRIDHAR GOMANGO: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether his Ministry had asked the States to provide District Industries Centres in their tribal regions initially when this new scheme was started ;

(b) if so, State-wise DICs functioning in tribal areas and the role played by them to provide the benefits of the schemes and programmes so far ;

(c) the number of Scheduled Tribes and Castes of tribal populated districts of Orissa benefited by DICs since the starting of the Centres ; and

(d) the guidance, the assistance and other infrastructural facilities provided by the DICs and the Government of Orissa for Scheduled Tribes and Castes in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) The State Governments were initially asked to provide District Industries Centres in all the districts of the country which also cover tribal regions.

(b) 397 existing DICs cover 410 districts in the country under the District Industries Centres Programme including tribal areas which provide motivational and support services to the entrepreneurs.

(c) No information regarding beneficiaries belonging to Scheduled Tribes and Castes was collected by the Central

Government upto 1980. 1,76,942 Scheduled Tribes and Castes have been benefited during 1980-81 to 1983-84.

(d) Preferential treatment is given by the DICs to the Scheduled Tribes and Castes in providing infrastructure and other support services.

Plan for Development of Navy

4888. SHRI G.G. SWELL : Will the Minister of DEFENCE be pleased to state :

(a) whether certain interests inside and outside the country are trying to give an indocentricity dimension to the Indian Navy and thus seek to hamstring and hobble its development; and

(b) the names of those interest ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) and (b) The Indian Navy is being developed to meet foreseeable threats to the Nation's sovereignty and integrity. Its development plan, therefore, caters for any contingency in which the Nation's security is threatened at sea, and in doing so it takes account of the acquisition plans of littoral countries. The sole interest determining the development of the Indian Navy is the Nation's interest.

[*Translation*]

Big Industries in Maharashtra

4889. SHRI VILAS MUTTEMWAR: Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the names of the big industries in respect of which the proposals of the Maharashtra Government are under consideration of the Union Government ;

(b) the proposals, out of them, for which provision has been made in the Seventh Five Year Plan ;

(c) whether the Union Government propose to set up any big industry in Garhchiroli district of Maharashtra which